



(C)

The Gujarat Government Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

Vol. LIV]

THURSDAY, MARCH 21, 2013/PHALGUNA 30, 1934

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported).

The following Bill is published with the consent of the Speaker given under the proviso to rule 127-A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT UNIVERSITIES LAWS (AMENDMENT) BILL, 2013.

GUJARAT BILL NO. 22 OF 2013.

A BILL

further to amend the Acts relating to certain Universities in the State.

It is hereby enacted in the Sixty-fourth Year of the Republic of India as follows:-

1. This Act may be called the Gujarat Universities Laws (Amendment) Short title. Act, 2013.

Amendment
of Acts
relating to
certain
Universities
in the State.

2. Each of the Acts specified in the second column of the Schedule shall be amended in the manner and to the extent specified against it in the third column thereof.

SCHEDULE

| Sr. No. | Short title | Extent of Amendment. | |
|------------|---|--|---|
| 1 | 2 | 3 | |
| 1. | The Gujarat University Act, 1949 (Bom. L of 1949). | Amendment of section 10 of Bom. L of 1949. Amendment of section 16 of Bom. L of 1949. Amendment of section 19 of Bom. L of 1949. | 1. In section 10, in sub-section (6), for the words "the Chancellor", the words "the State Government" shall be substituted. 2. In section 16, in sub-section (1), under the heading "Class II- Ordinary Members", in paragraph (D), in clauses (i) and (ii), for the words "the Chancellor" wherever they occur, the words "the State Government" shall be substituted. 3. In section 19, in sub-section (1), in clause (xi), for the words "the Chancellor", the words "the State Government" shall be substituted. |
| 2. | The Sardar Patel University Act, 1955 (Guj. XL of 1955). | Amendment of section 10 of Guj. 40 of 1955. | In section 10, in sub-section (6), for the words "the Chancellor", the words "the State Government" shall be substituted. |
| 3. | The Veer Narmad South Gujarat University Act, 1965 (Guj. 38 of 1965). | Amendment of section 10 of Guj. 38 of 1965. | In section 10, in sub-section (6), for the words "the Chancellor", the words "the State Government" shall be substituted. |
| 4. | The Saurashtra University Act, 1965 (Guj. 39 of 1965). | Amendment of section 10 of Guj. 39 of 1965. | In section 10, in sub-section (6), for the words "the Chancellor", the words "the State Government" shall be substituted. |

| | | | |
|----|--|---|--|
| 5. | The Gujarat Ayurved University Act, 1965 (Guj. 40 of 1965). | Amendment of section 10 of Guj. 40 of 1965. | <p>In section 10,-</p> <p>(i) in sub-section (1B), for the words “the Chancellor”, the words “the State Government” shall be substituted;</p> <p>(ii) in sub-section (4), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> |
| 6. | <p>The Maharaja Krishnakumarsinhji Bhavnagar University Act, 1978 (Guj. 26 of 1978).</p> <p>Amendment of section 11A of Guj. 26 of 1978.</p> <p>Amendment of section 15 of Guj. 26 of 1978.</p> <p>Amendment of section 18 of Guj. 26 of 1978.</p> <p>Amendment of section 63 of Guj. 26 of 1978.</p> | <p>Amendment of section 10 of Guj. 26 of 1978.</p> <p>Amendment of section 15 of Guj. 26 of 1978.</p> <p>Amendment of section 18 of Guj. 26 of 1978.</p> <p>Amendment of section 63 of Guj. 26 of 1978.</p> | <p>1. In section 10,-</p> <p>(i) In sub-section (1), the words “the Chancellor in consultation with” shall be deleted;</p> <p>(ii) in sub-section (3), for the words “and shall recommend to the Chancellor”, the words “and shall recommend to the State Government” shall be substituted;</p> <p>(iii) in sub-section (6), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>2. In section 11A, in sub-section (1), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>3. In section 15, in sub-section (1), under the heading “Class II- Ordinary Members”, in paragraph (B), in clause (i), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>4. In section 18, in sub-section (1), in clause (v), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>5. In section 63, in sub-section (1), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> |

| | | | |
|----|--|---|--|
| 7. | <p>The Hemchandracharya North Gujarat University Act, 1986 (Guj. 22 of 1986).</p> | <p>Amendment of section 10 of Guj. 22 of 1986.</p> <p>Amendment of section 12 of Guj. 22 of 1986.</p> <p>Amendment of section 16 of Guj. 22 of 1986.</p> <p>Amendment of section 19 of Guj. 22 of 1986.</p> <p>Amendment of section 74 of Guj. 22 of 1986.</p> | <p>1. In section 10,-</p> <p>(i) In sub-section (1), the words “the Chancellor in consultation with” shall be deleted;</p> <p>(ii) in sub-section (3), for the words “and shall recommend to the Chancellor”, the words “and shall recommend to the State Government” shall be substituted;</p> <p>(iii) in sub-section (6), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>2. In section 12, in sub-section (1), in clause (b), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>3. In section 16, in sub-section (1), under the heading “Class II - Ordinary Members”, in paragraph (C), in clause (i), in sub-clause (a), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>4. In section 19, in sub-section (1), in clause (xi), for the words “the Chancellor”, the words “the State Government” shall be substituted</p> <p>5. In section 74, in sub-section (1), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> |
| 8. | <p>The Krantiguru Shyamji Krishna Verma Kachchh University Act, 2003 (Guj. 5 of 2003)</p> | <p>Amendment of section 10 of Guj. 5 of 2003.</p> | <p>1. In section 10,-</p> <p>(i) In sub-section (1), the words “the Chancellor in consultation with” shall be deleted;</p> <p>(ii) in sub-section (3), for the words “and shall recommend to the Chancellor”, the words “and shall recommend to the State Government” shall be substituted;</p> |

| | | | |
|----|---|--|---|
| | | | <p>(iii) in sub-section (6), for words “the Chancellor”, the words “the State Government” shall be substituted;</p> <p>(iv) in sub-section (7), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>2. In section 12, in sub-section (1), in clause (b), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>3. In section 16, in sub-section (1), under the heading “Class II - Ordinary Members”, in paragraph (B), in clause (i), in sub-clause (a), for the words “the Chancellor”, the words “the State Government” shall be substituted.</p> <p>4. In section 19, in sub-section (1), in clause (xi), for the words “the Chancellor”, the words “the State Government” shall be substituted</p> |
| 9. | The Gujarat Agricultural Universities Act, 2004 (Guj. 5 of 2004). | Amendment of section 10 of Guj. 5 of 2004. | <p>In section 10,-</p> <p>(i) in sub-section (1), in clause (a), the words “the Chancellor in consultation with” shall be deleted;</p> <p>(ii) in sub-section (3), for the words “the Chancellor”, the words “the State Government” shall be substituted;</p> <p>(iii) in sub-section (4), in the proviso, in clause (b), for the words “the Chancellor”, the words “the State Government” shall be substituted;</p> <p>(iv) in sub-section (6), for the words “the Chancellor”, the words “the State Government” shall be substituted;</p> |

| | | | |
|-----|--|---|---|
| | | | (v) in sub-section (8), for the words "the Chancellor" and "his opinion", the words "the State Government" and "its opinion" shall be substituted respectively. |
| 10. | The Shree Somnath Sanskrit University Act, 2005 (Guj. 25 of 2005). | Amendment of section 20 of Guj. 8 of 2005. | In section 20, in sub-section (1),- (i) clause (iv) shall be deleted; (ii) in clause (v), for the words "two", the words "four eminent and" shall be substituted. |
| 11. | The Gujarat Technological University Act, 2007 (Guj. 20 of 2007). | Amendment of section 11 of Guj. 20 of 2007. | In section 11,- (i) in sub-section (1), the words "the Chancellor in consultation with" shall be deleted; (ii) in sub-section (3), for the words "the Chancellor", the words "the State Government" shall be substituted; (iii) in sub-section (7), for the words "the Chancellor", the words "the State Government" shall be substituted; (iv) in sub-section (8), for the words "the Chancellor" occurring at two places, the words "the State Government" shall be substituted. |
| 12. | The Kamdhenu University Act, 2009 (Guj. 9 of 2009) | Amendment of section 12 of Guj. 5 of 2009. | 1. In section 12,- (i) in sub-section (1), in clause (a), the words "the Chancellor in consultation with" shall be deleted; (ii) in sub-section (3), for the words "the Chancellor", the words "the State Government" shall be substituted; (iii) in sub-section (6), for the words "the Chancellor" wherever they occur, the words "the State Government" shall be substituted; (iv) in sub-section (7), for the words "the Chancellor", the words "the State Government" shall be substituted; (v) in sub-section (8), in clause (v), for the words "the |

| | | | |
|-----|--|---|--|
| | | | <p>Chancellor", the words "the State Government" shall be substituted;</p> <p>(vi) in sub-section (9), for the words "the Chancellor", the words "the State Government" shall be substituted.</p> <p>2. In section 21, in sub-section (1), for the words "The Chancellor", the words "The State Government" shall be substituted.</p> |
| 13. | The Children's University Act, 2009 (Guj. 15 of 2009). | <p>Amendment of section 12 of Guj. 15 of 2009.</p> <p>Amendment of section 13 of Guj. 15 of 2009.</p> | <p>1. In section 12,-</p> <p>(i) in sub-section (1), the words "in consultation with the Chancellor" shall be deleted;</p> <p>(ii) in sub-section (3), for the words "the Chancellor", the words "the State Government" shall be substituted;</p> <p>(i) in sub-section (5), for the words "the Chancellor" the words "the State Government" shall be substituted;</p> <p>(ii) in sub-section (6), the words "in consultation with the Chancellor" shall be deleted.</p> <p>2. In section 13,-</p> <p>(i) in sub-section (4), for the words "the Chancellor" occurring at two places. the words "the State Government" shall be substituted;</p> <p>(ii) in sub-section (5), the words "the Chancellor in consultation with" shall be deleted.</p> |
| 14. | The Indian Institute of Teacher Education, Gujarat Act, 2010 (Guj. 8 of 2010). | Amendment of section 12 of Guj. 8 of 2010. | <p>1. In section 12,-</p> <p>(i) in sub-section (1), the words "in consultation with the Chancellor" shall be deleted;</p> <p>(ii) in sub-section (3), for the words "the Chancellor", the words "the State Government" shall be substituted;</p> <p>(iii) in sub-section (5), for the words "the Chancellor", the words "the State Government" shall be substituted;</p> |

| | | | |
|--|--|---|---|
| | | <p>Amendment of section 13 of Guj. 8 of 2010.</p> <p>Amendment of section 38 of Guj. 8 of 2010.</p> | <p>(iv) in sub-section (6), the words “in consultation with the Chancellor” shall be deleted.</p> <p>2. In section 13,-</p> <p>(i) in sub-section (4), for the words “the Chancellor” occurring at two places, the words “the State Government” shall be substituted;</p> <p>(ii) in sub-section (5), the words “the Chancellor in consultation with” shall be deleted.</p> <p>3. In section 38, in sub-section (1), for the words “the Chancellor” occurring at two places, the words “the State Government” shall be substituted.</p> |
|--|--|---|---|

STATEMENT OF OBJECTS AND REASONS

There are different provisions in different Universities Laws in so far as the appointment of the Vice-Chancellor or Pro-Vice-Chancellor is concerned. Similarly different provisions are also there so far as the resignation or the removal of the Vice-Chancellor is concerned. It is, therefore, considered necessary to have uniform provisions in all the University laws providing for appointment of Vice-Chancellor or Pro-Vice-Chancellor by the State Government and accordingly the amendments in the concerned laws have been proposed in the Bill. Amendments in the different laws are also proposed in order to have the appointment of the members of the Syndicate or the Senate by the State Government. Certain consequential amendments with regard to the resignation and removal of the Vice-Chancellor are also proposed in the Bill.

This Bill seeks to amend the certain University Laws to achieve the aforesaid objects.

Gandhinagar,

Dated the 20th March, 2013.

BHUPENDRASINH CHUDASAMA.

By order and in the name of the Governor of Gujarat,

Gandhinagar,

Dated the 21st March, 2013.

C. J. GOTHI,

Secretary to the Government of Gujarat,

Legislative and Parliamentary

Affairs Department.